

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:539
ANSWERED ON:23.11.2009
SPECIAL COURTS FOR CYBER CRIMES
Bheiravdanji Shri Gadhvi Mukeshkumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

:-

- (a) whether the Government proposes to set up Special Courts to deal with cyber related crimes;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY(SHRI SACHIN PILOT)

(a) and (b) : In pursuance of provisions of section 46 of the Information Technology Act, 2000, Secretary of the Department of Information Technology of each State and Union Territory have been appointed as Adjudicating Officer to hold an inquiry for civil cyber contraventions.

Further, under the provisions of section 48 of the same Act, a Cyber Appellate Tribunal has also been set up to hear appeals arising out of decisions of Adjudicating Officers. The Adjudicating Officers and the Cyber Appellate Tribunal have the powers of a civil court for the purposes of discharging their functions under the Act.

(c): Does not arise.